

12.58 hrs.

AMENDMENTS TO DIRECTIONS BY
THE SPEAKER

SECRETARY: I lay on the Table a copy of the amendments to Directions omitting Directions 109 to 112 and a copy of Direction 113C issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

CONVICTION OF MEMBERS
(Shri R. V. Bade)

MR. SPEAKER: I have to inform the House that I have received the following communication, dated the 14th April, 1973, from the Superintendent of Police, West Nimar, Khargone. M.P.:—

"I have the honour to inform you that Shri R. V. Bade, Member Lok Sabha, who was arrested on the 12th April, 1973, at 18.29 hours at Naoghat Khedi Brawaha, violating ban on inter-district movement of wheat, was presented before the Court of Magistrate, First Class, Brawaha, on the 13th April, 1973, and convicted for 7 days' imprisonment, in default of payment of fine Rs. 25. Shri R. V. Bade has been sent to Mandleshwar Jail on the same day."

13.00 hrs.

RULES COMMITTEE

(i) FIRST REPORT

SHRI SHIVNATH SINGH (Jhunjhunu): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report of the Rules Committee.

(ii) MINUTES

SHRI SHIVNATH SINGH: I beg to lay on the Table Minutes of the sittings of the Rules Committee held on the 25th

November, 1971; 7th and 14th December, 1972; and 5th April, 1973.

13.01 hrs.

PETITION RE. GRIEVANCES OF
EMPLOYEES OF THE STATES OF
ANDHRA PRADESH, MANIPUR
AND ORISSA

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present a petition signed by Sarvashri A. Sreeramulu and I. B. Ramakrishna Rao regarding grievances of employees of the State of Andhra Pradesh, Manipur and Orissa which are under President's rule at present, and others placed in the same position elsewhere.

SHRI S. M. BANERJEE (Kanpur): May I only request you to direct that the petition which concerns all the employees of the States may kindly be considered, though technically it could be considered only in relation to those States where there is President's rule?

MR. SPEAKER: If he had not raised it, I would have avoided this trouble of giving any ruling. Let him not raise it. Let it go as it is.

13.02 hrs

STATEMENT RE. REPORT OF THE
INQUIRY COMMISSION ON STOWA-
WAY INCIDENT ON AN AIR-INDIA
FLIGHT

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): Sir, On the 9th March, 1973, I made a statement in this honourable House regarding the incident in which three persons succeeded in boarding an Air India flight from Bombay to London as stowaways on the 3rd March, and mentioned that a Judge of the Maharashtra High Court was being appointed under the Commissions of Inquiry Act to enquire into the matter. The report of Shri Justice Vimadlal has been received,